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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A- 1588/89

DATE OF DECISION: 20.11.1991.

SHRI RISAL SINGH RANA APPLICANT

v/s

U.O.I. & ORS. RESPONDENTS

CORAM :

HON'BLE MR. J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT NONE

FOR THE RESPONDENTS MRS. RAJ KUMARI

CHOPRA

JUDGEMENT

(DELIVERED BY MR. J.P. SHARMA, HON'BLE MEMBER (J))

The matter has come before the single Bench today. From the perusal of the order sheets dt. 26th February, 1990, 4th, 6th, 14th, 15th and 18th November, 1991, it appears that neither the applicant nor his counsel has put in appearance. The grievance assailed by the applicant in this application under Section 19 is regarding his transfer by the order dt. 25.4.1989 (Annexure-1) whereby the applicant was posted from Delhi zone to Bhatinda zone, GE (P) Ganganagar. This application was filed on 7.8.1989. The interim order was granted to the applicant by the single Bench on 10.8.1989. The single Bench vacated this interim order after hearing the parties by the order dt. 4.9.1989.

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- 2 -

It appears that the applicant has lost interest in pursuing this matter. In view of the above facts, the application is dismissed in default of the prosecution by the applicant.

Smt. Raj Kumari Chopra has been present today and mentioned about this case that if necessity arises, she may be heard on a subsequent date. In the circumstances, the parties are directed to bear their own costs.

J. P. SHARMA

(J.P. SHARMA)

MEMBER (J)